

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 102
Cont. A (IB) No. 04/425/JPR/2024
CP No. (IB)- 28/9/JPR/2021
Under Section 9 of IBC, 2016

In the matter of:

Mr. Ajay Jain Sole Prop. of M/s Radium Fibers
... Operational Creditor/Applicant

Versus

Baldva Textiles Pvt. Ltd. ... Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

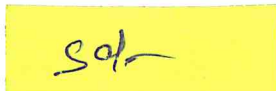
For the Applicant : None appeared

For the Respondent : None appeared

ORDER

Cont. A (IB) No. 04/425/JPR/2024

This is a Contempt Application under Section 425 of Companies Act, 2013 read with Section 235A, IBC, 2016, Contempt of Courts Act, 1971 and Rule 11 of the NCLT Rules, 2016 filed by the RP Mr. Rishabh Chand Lodha against Mr. Anil Baldva & Ors. for deliberated non-compliance of order dated 29.02.2024 passed by this Adjudicating Authority. Issue notice to the Respondents. Learned counsel for the Petitioner shall collect the notice from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondent at its address by speed post and file affidavit of service along with





copy of postal slip and tracking report within 2 weeks. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the matter on 22.07.2024.

Sd/-

(Rajeev Mehrotra)
Technical Member

Sd/-

(Deep Chandra Joshi)
Judicial Member

June 07, 2024